THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (al to (d) The following provisions were made in the accounts of these LTC for ths

years 1979-80 to 1981-82, on the basis of certain proposals of ths LIC regarding revision of scales of pay and allowances of its employees:—

(In crores of rupees)

Year					Salaries etc. (including allowances)	Corporations Contribution to P.F. and Pension Fund	Staff Medical, Recreational and other expenses	Total
1981-82				•	5.49	1.79	0.55	7.50
980-81	•				5'49	1.79	0.22	7.50
979-80	٠.	•	5•		5.49	1.79	0.22	7.50
					16.47	5.37	0.66	22.50

As the proposals could not be implementde, entries relating to the foregoing provisions have (in accordance with accountancy principles) been reversed in the accounts for the year 1982-83. Th; reversal of the entries has been described in a note below the audited accounts of the LIC for the year 1982-83.

Meeting of the Regional Council of the office of the Income-tax Commissioner, Delhi

3017. SHRI INDRADEEP SINHA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Central Board of Direct Taxes have directed the Income-tax Commissioner (Administration), Delhi not to convene the meeting of the Regional Council under the J.C.M. Scheme; and
- (b) if sO, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISIRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) and (b) The Chief Commissioner (Administration) and Commissioner of Incometax, Delhi has been advised to keep the Office Council meeting suspended till the niater regarding recognition of two rival Associations, namely, the Delhi Anyakar Chaturtha Shreni Karamchari Sangh and Delhi Aayakar Sanukta Karmchari Sangh is pending before the Court.

Enquiry Against Chief Medical Officer, IT.D.C.

3018. DR. BHAI MAHAVIR: Will tlie Minister of TOURISM AND CIVIL AVIATION be pleased to state;

- (a) whether jt is a fact that some CBI/Vigilance enquiry was conducted against the present Chief Medical Officer of ITDC (Hqrs.) tome time back; and
- (b) if so, what are the details of the enquiry and what action has been taken against him on the basis of the enquiry?

THE DEPUTY MINISTER IN THF, MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) and (b) ITDC received a few complaints against the Chief Medical & Health Officer of ITDC (Hqrs.) which are being looked i.nto by Vigilance Division of the Corporation.

Payment of House Rent Allowance and CCA to the employees of Muradnagar Ordinance Factory

3019. DR. BHAI MAHAVIR:

SHRI SHRIDHAR WASUDEO DHABE;

Will the Minister of DEFENCE b'' pleased to state:

(a) whether it is a fact that employees working in Muradnagar Ordnance Fai-